

**Central Administrative Tribunal
Ernakulam Bench**

OA 582/2012 & OA 106/2013

Tuesday, this the 30th day of June, 2015

CORAM

**HON'BLE MR.JUSTICE N.K.BALAKRISHNAN, JUDICIAL MEMBER
HON'BLE MR.R.RAMANUJAM, ADMINISTRATIVE MEMBER**

OA No.582/2012

M.Abdul Razack, 69 years
S/o P.Mohammed
(Retd. Executive Engineer/Construction/
Southern Railway/Cannanore)
Residing at TC No.15/1647
Minjin Road, Thycaud P.O.
Thiruvananthapuram-695 014.

Applicant

(By Advocate : Mr.T.C.Govindaswamy)

Versus

1. Union of India represented by the
Secretary to the Government of India &
Chairman, Railway Board
Ministry of Railways (Railway Board)
Rail Bhavan, New Delhi-110 001.
2. The General Manager, Southern Railway
Headquarters Office, Park Town P.O.
Chennai- 600 003.
3. The Chief Personnel Officer, Southern Railway
Headquarters Office, Park Town P.O.
Chennai – 600 003.

Respondents

(By Advocate : Mrs. K.Girija)

OA No.106/2013

T.V.Daniel, 71 years
S/o Idicula Varghese
(Retd. Divisional Engineer/Southern Railway/Bangalore)
Residing at No.BN-295/D, Bapuji Nagar
Pongummoodu, Medical College P.O.
Thiruvananthapuram- 695 011.

(By Advocate : Mr.T.C.Govindaswamy)

Applicant

Versus

1. Union of India represented by the
Secretary to the Government of India &
Chairman, Railway Board
Ministry of Railways (Railway Board)
Rail Bhavan, New Delhi-110 001.

2. The General Manager, Southern Railway
Headquarters Office, Park Town P.O.
Chennai- 600 003.

3. The Chief Personnel Officer, Southern Railway
Headquarters Office, Park Town P.O.
Chennai – 600 003.

Respondents

(By Advocate : Mrs. K.Girija)

The Original Applications having been heard together on 30th June, 2015, this Tribunal delivered the following order on the same day:

OR D E R (oral)

By N.K.Balakrishnan, Judicial Member

Annexure A2 order in OA 582/12 (Annexure A3 order in OA 106/13) is pending before the Hon'ble High Court of Delhi in Writ Petition No.5239 of 2012. Since the matter is pending before the High Court, it is not proper for this Tribunal to pass any order. However, we direct the respondents to consider the case of the applicants in the light of the judgment that may be rendered by the Hon'ble High Court in the Writ Petition mentioned above.

2. Original Applications are disposed of with the observation as above.

(R.Ramanujam)
Administrative Member

(N.K.Balakrishnan)
Judicial Member